## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 38 OF 2017 & IA NO. 84 OF 2017 & APPEAL NO. 98 OF 2017 & IA NO. 178 OF 2017

Dated: 31st October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

APPEAL NO. 38 OF 2017 & IA NO. 84 OF 2017

In the matter of:

M/s J. K. Cement Ltd.

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayan M. G. for

Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for

R-2, 3, 4, 5

APPEAL NO. 98 OF 2017 & IA NO. 178 OF 2017

In the matter of:

Nandi Shakari Sakkare Karkhane Niyamit

...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Shridhar Prabhu

Mr. Anantha Narayan M. G.

Counsel for the Respondent(s) : -

## **ORDER**

The instant appeal are disposed of in terms of the Order dated 31.10.2017 passed by this Tribunal in Appeal No. 276 of 2016, as it challenges the common order dated 18.08.2016 passed by the Karnataka Electricity Regulatory Commission in Appeal No. 276 of 2016. Needless to say that all the pending IAs shall stand disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

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